

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C).....of 2014
CC No(s). 11523/2014
(Arising out of impugned final judgment and order dated
01/05/2013 in SA No. 468/2013 passed by the High Court of
Judicature At Allahabad)

STATE OF UP AND ORS

Petitioner(s)

VERSUS

RAM DAYAL Respondent(s)
(With appln. (s) for c/delay in filing SLP and office report)

WITH

S.L.P.(C)...CC No. 11612/2014
(With appln.(s) for c/delay in filing SLP)

S.L.P.(C)...CC No. 11913/2014
(With appln.(s) for c/delay in filing SLP and Office Report)

S.L.P.(C) ...CC No. 11952/2014
(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 04/08/2014 This petition was called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Gaurav Bhatia, AAG
Mr. Rajat Singh, Adv.
Mr. Abhishek Chaudhary, Adv.
Mr. Rishi Jain, Adv.
Mr. Abhishek Chaudhary ,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

Signature Not Verified

Digitally signed by

O R D E R

Charanjeet Kaur
Date: 2014.08.06
16:55:05 IST
Reason:

Notice.

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Asstt. Registrar